

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.21/252/ND/2018

IN THE MATTER OF:
IRY Audios (P) Ltd

.. PETITIONER

SECTION :
Under Section 252 (3)

Order delivered on 05.2.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : -
For the Respondent :

ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 06.3.2018.

- Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
05.2.2018